

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3135  
ANSWERED ON:23.03.2005  
PUNISHMENT TO OFFICIALS  
Gangwar Shri Santosh Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of officers/employees punished by the Union Government under the CSS rules 14;
- (b) whether punished officers/employees have been appointed on the sensitive posts despite their punishment; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Since disciplinary action against officers/employees under rule 14 of the CCS (CCA) Rules, 1965 is taken by various disciplinary authorities spread over the various Ministries/ Departments/Offices of the Government of India, such information is not centrally monitored/available.

(b) & (c): Posting of punished officers/employees on the sensitive posts is decided on each occasion by the controlling authority keeping in view the gravity and nature of misconduct. Information in this regard is not centrally monitored/available.